

[Shrimati Sheila Kaul]

reduce or discontinue daily wage and *ad hoc* appointments as I mentioned to you previously. Senior officer is being appointed as an Officer on Special Duty to look into the pending grievances of individual staff members and allegation of mal-administration. A Chief Security Officer has been appointed to strengthen the security system there. For toning up the academic work, the centres and schools have been asked to prepare a record of their major achievements in the past and plans and programmes for the next ten years for evaluation. Examinations are being held as per schedule and all academic activities are going on smoothly.

We take into consideration all these things from the present academic session i.e. 15th July, 1981. Things are going on very smoothly. I am sure you will agree with me that they should continue for the sake of our children who are studying there. Their year must not be wasted and they must get along in life. Thank you very much.

13.30 hrs.

*The Lok Sabha then adjourned for Lunch till thirty minutes past Fourteen of the Clock.*

*The Lok Sabha re-assembled after Lunch at thirty four minutes past Fourteen of the Clock.*

(MR. DEPUTY-SPEAKER in the Chair)

**BUSINESS ADVISORY COMMITTEE**

**TWENTY-SECOND REPORT**

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS, EDUCATION AND SOCIAL WELFARE AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): Sir, I beg to move:

"That this House do agree with the Twenty-second Report of the Bu-

siness Advisory Committee presented to the House on the 2nd December, 1981."

MR. DEPUTY-SPEAKER: Motion moved:

"That this House do agree with the Twenty-second Report of the Business Advisory Committee presented to the House on the 2nd December, 1981."

I find, four hon. members have given notice of their amendments. Are they moving the amendments?

PROF. MADHU DANDAVATE: (Rajpur): I beg to move:

That for the original motion, substitute

"That the 22nd Report of the Business Advisory Committee presented to the House on 2nd December, 1981, be referred back to the Committee since it fails to include the issue of violation of section (3) of "The Emblems and Names (Prevention of Improper Use) Act, 1950, in registering the 'Indra Gandhi Pratibha Pratisthan' under the Chairmanship of Shri A.R. Antulay, without securing the previous permission of the Central Government to use the Prime Minister's name for the Pratisthan".

(1)

DR. SUBRAMANIAM SWAMY (Bombay North East): I beg to move: That for the original motion, Substitute

"That this House refer back the 22nd Report of the BAC to the said Committee for its failure to include two items:

(a) National Slum Policy.

(b) Bombay Suburban Railway Services." (2)

SHRI HARIKESH BAHADUR (Gorakhpur): I beg to move: That for the original motion, substitute

"That the 22nd Report of the Business Advisory Committee be referred back to the Committee to include the following item:

In view of the postponement of Garhwal election, there should be an amendment in the electoral law so that elections may be held on announced dates." (3)

PROF. AJIT KUMAR MEHTA (Samastipur): I beg to move: That for the original motion, substitute

"That the 22nd Report of the Business Advisory Committee be referred back to the Committee to include the following items:—

(i) All out efforts for the Industrial Development of North Bihar.

(ii) Proposal for setting up a Super Thermal Power Station in Northern Karnapura area of Bihar." (4)

PROF. MADHU DANDAVATE: Sir, I would like to make a few observations

SHRI JANARDHANA POOJARY (Mangalore): On a point of order, Sir, I draw your attention to Rules 352(i), 186 (viii) and 41 (xvii).

As you are aware, in the last session, this issue had been discussed on a substantive motion. We have got the highest regard for our senior members and good parliamentarians. He must set an example fully knowing the rules of procedure and other things. When the issue has been thoroughly discussed in detail in the last session, I want to know whether this forum could be used for witch-hunting and black-mailing. This has been done in the last Parliament, that is, the sixth Lok Sabha in the case of Mrs. Indira Gandhi and this floor has been misused for persecution and black-mailing her. Now, my submission is that the entire issue is pending before the judicial court.

I draw your kind attention to rule 352(i) which reads:

"A member while speaking shall not—(i) refer to any matter of fact on which a judicial decision is pending;"

Then, rule 41 (xvii) reads:

"it shall not ask for information on a matter which is under adjudication by a court of law having jurisdiction in any part of India;"

Further, rule 186 (viii) reads:

"it shall not relate to any matter which is under adjudication by a court of law having jurisdiction in any part of India."

So, the hon. Member cannot bring in once again this issue before the House when it had been discussed substantially in the last session. Everything has been discussed thread-bare. Not only that. If it is to be brought in once again, we will be discussing the matter which is pending before a court of law. Here, an attempt is being made to indulge in nothing but witch-hunting and black-mailing. You, Sir, in your wisdom, please do not allow this floor to be used for that purpose.

PROF. MADHU DANDAVATE: Sir, I will speak on my amendment at a later stage. I will first meet the arguments put forward by the hon. Member in his point of order so that you might be assisted in arriving at a ruling.

Firstly, let me make it clear that this point was already examined by the Hon. Speaker and, after due consideration, he has admitted the amendment. Otherwise, he would have informed that I cannot move the amendment. He has referred to rule 352(i) which reads:

"A member while speaking shall not—

(i) refer to any matter of fact on which a judicial decision is pending."

[Prof' Madhu Dandavate]

I am myself a petitioner who has filed a petition against the Chief Minister of Maharashtra in the Bombay High Court. I remember the entire text of my petition and also other petitions which are pending before the court. My amendment is related to the registration of the "Indira Gandhi Pratibha Pratishtan" violating a Central Act, not an Act of the Maharashtra Government, a Central Act, that is Names and Emblems Prevention of Misuse Act, 1950. I have raised a limited issue, whether that particular Central Act has been violated or not, and it is the concern of the Centre to see that the laws which are framed by Parliament are not at all violated. That restricted portion, which is not part and parcel of my petition made to the Bombay High Court, only that....

SHRI JANARDHANA POOJARY :  
It is pending before Magistrate's court.

PROF. MADHU DANDAVATE: He does not understand. I do not know whether he is a lawyer or not. Criminal Act and this Act are altogether different. Here is a violation of Act and that other criminal prosecution has nothing to do with the registration. This is a failure on the part of the Charity Commissioner, not on the part of Chief Minister. Please remember.

MR. DEPUTY-SPEAKER: You have mentioned this amendment and given notice of it and now when you make a brief statement, please see that it does not refer to a matter of fact on which a judicial decision is pending.

PROF. MADHU DANDAVATE: That is right. In fact, this matter is not before the court at all. I myself am a petitioner. I read my petition very well. I do not deliver the speeches prepared by others. I do not tender the petition before the court which is prepared by somebody else.

MR. DEPUTY SPEAKER: Brief mention may be made. All these things would not come.

PROF. MADHU DANDAVATE: Anyway, we have digested all these rules. We will never be caught on the wrong foot.

MR. DEPUTY-SPEAKER: The question arises only when the Parliamentary Affairs Minister accepts your amendment.

PROF. MADHU DANDAVATE: I have raised a limited issue. Our Parliament, Central Legislature, has adopted certain legislations and the legislation under consideration, the Act under consideration, is the Emblems and Names (Prevention of Improper Use) Act, 1950. Section 3 of this Act requires that those dignitaries whose names are mentioned in the Schedule, if their names are utilised in any Trust or Organisation which is involved in business and commercial activities, in that case, that has to be done with the previous permission of the Central Government. My contention is that Indira Gandhi Pratibha Pratishtan has been registered by the Charity Commissioner, Maharashtra.

(Interruptions)

According to Rule 290 when anybody moves an amendment, half-an-hour can be given for discussion. No Member can speak for more than 5 minutes.

(Interruptions)

On 21st September, I drew the attention....

MR. DEPUTY-SPEAKER: Your amendment is very clear.

PROF. MADHU DANDAVATE: Intervention is unnecessarily taking the time. I will furnish in 5 minutes.

MR. DEPUTY-SPEAKER: I am not intervening. I am guiding.

**PROF. MADHU DANDAVATE:** On 21st September, 1971, I wrote a letter to the Charity Commissioner, Maharashtra, pointing out that Section 3 of the Names and Emblems Prevention of Misuse Act has been violated because those who set up this Indira Pratibha Pratishthan, with Mr. Antulay as Chairman, did not obtain the previous permission from the Central Government to use the Prime Minister's name.

On 25th September, 1981, the Charity Commissioner, Maharashtra, wrote to me that the Act is intended only for those Organisations which are involved in business and commercial activities. Again during September/October I wrote a letter to the Charity Commissioner.

*(Interruptions)*

On 2nd October, I pointed out to the Charity Commissioner that in part 3 of the Trust Deed of Indira Gandhi Pratibha Pratishthan Clause (c) says, I will read:

"The Pratishthan shall purchase or make arrangements for the sale of such kind of productive work of the people in this group as may find it difficult to push through works in the market. Apart from allocating cash assistance, the Pratishthan shall establish a printing, publishing, distribution, producing and selling organisation for literary works and shall have its own Exhibition and Cell Centres for artistic creations."

Pointing this portion of this Trust Deed I established the case before the Maharashtra Charity Commissioner that clearly this Pratishthan is involved in business and commercial activities. Therefore, Section 3 of the Names and Emblems Act, 1950, is attracted and, as a result of that, you will have to review your decision. To that ultimately, he gave his reply. The reply is that it is a judicial Act and not an administrative Act and thereupon I pointed out to him that if it is a judicial act, in that case, it is Assis-

tant Charity Commissioner who has taken action and, therefore, you can review it. That is the request that I made to him. In this case it is the Parliament that has to ensure, it is the Central Government that has to ensure, that our own Acts and laws are not violated and, therefore, I am raising this issue. I want the Government to make a statement on this. Since they have not included this item, I suggest that it should be referred back to the Committee.

**SHRI BAPUSAHEB PARULEKAR** (Ratnagiri): If you permit me, Sir, I would like to make a statement.

**MR. DEPUTY-SPEAKER:** Are you on a point of order?

**SHRI BAPUSAHEB PARULEKAR:** Yes, Sir; this is with reference to the motion....

**MR. DEPUTY-SPEAKER:** Your name is not here.

**PROF. MADHU DANDAVATE:** For your information, according to rule 290, if any Member moves an amendment, for half-an-hour discussion, is permissible. He wants to participate in that.

**SHRI BAPUSAHEB PARULEKAR:** I would request you to permit me, Sir, to participate in the debate on the amendment that has been made by Prof. Madhu Dandavate.

**MR. DEPUTY-SPEAKER:** There is no debate now. He has made a brief statement.

**SHRI BAPUSAHEB PARULEKAR:** Why don't you allow me, Sir?

**SHRI RAVINDRA VARMA** (Bombay North): Under rule 290 Members have a right to express their views.

**SHRI BAPUSAHEB PARULEKAR:** Why don't you allow me to make a statement? You allowed Mr. Poojary to make a submission about extraneous matters.

MR. DEPUTY-SPEAKER: There cannot be a discussion because the amendment is only to refer back to the Committee. Only the Mover of that amendment can speak.

SHRI BAPUSAHEB PARULEKAR: I am on a point of order. You repeatedly tell us and rightly that this House is to be conducted as per the rules and procedure laid down. Therefore, let us not commit, especially when you are adorning the Chair, breach of any rule. I invite your attention to rule 290. The first proviso reads:

"Provided that an amendment may be moved that the report be referred back to the Committee either without limitation or with reference to any particular matter:"

That is what Prof. Madhu Dandavate has done. The second proviso reads:

"Provided further that not more than half an hour shall be allotted for the discussion of the motion and no member shall speak for more than five minutes on such motion."

Therefore, Mr. Deputy-Speaker, you will find that this half an hour is not meant for the Members who moved the amendments six Members can speak because half an hour is mentioned.

MR. DEPUTY-SPEAKER: He has moved an amendment, and he is the Member concerned. How can you speak?

SHRI BAPUSAHEB PARULEKAR: Let me complete. For our guidance we want a ruling from you.

PROF. MADHU DANDAVATE: Discussion can take place for half an hour.

SHRI BAPUSAHEB PARULEKAR: The first point I would like to place before you is this. This proviso is in

rule 290, and whatever is covered by rule 290, to that the second proviso applies. It may be said that the Member who has moved the amendment under the first proviso alone will be entitled to speak for half an hour. But that is not the substance of the rule because half an hour is provided and no Member shall speak for more than five minutes. That means, the rule provides that at least six Members can participate in the debate.

Another point which I submit for your consideration is this. Some of my esteemed colleagues have said—and it may be contended—that I have not given notice. How could I have given notice? I came to know of it only just now when Prof. Madhu Dandavate rose to say that he had given an amendment. How could I have given notice well in advance? Therefore, under the second proviso, every Member of this House gets a right to participate in the debate on the amendment. (Interruptions)

MR. DEPUTY-SPEAKER: I am not permitting it. He has moved his amendment to refer back to the Business Advisory Committee, and you cannot take advantage of this provision, namely:

"Provided further that not more than half an hour shall be allotted for the discussion of the motion.."

SHRI HARIKESH BAHADUR: If we are not to take advantage of that, who are the persons who will take advantage of that?

SHRI RAVINDRA VARMA rose—

MR. DEPUTY-SPEAKER: Mr. Parulekar is on his legs. I have not asked him to sit down.

SHRI BAPUSAHEB PARULEKAR: I will not take more than five minutes.

MR. DEPUTY-SPEAKER: Why take five minutes and waste the time of the House?

**SHRI BAPUSAHEB PARULEKAR:**

We have to go by the rules. Mr. Dandavate has moved a very important amendment to this report of the Business Advisory Committee. In Maharashtra there is an Act known as Bombay Public Trust Act. Under that Act all Trusts which are public trusts are to be registered. Initially this Indira Pratibha Pratishtan came to be registered. It seems from the statement of Mr. Dandavate he is seeking information as to why action should not be taken against a person who has violated provisions of Sec 3 which are mandatory. Sec 3 mentions the name of the Prime Minister, Chattrapati Shivaji and the President of India cannot be given to any Trust. To that the answer given by the Charity Commissioner was that section 3 applies to only those trusts which are concerned with business. Subsequently Mr. Dandavate submitted a copy of the trust deed which mentions the aims and objects and in that...

**MR. DEPUTY-SPEAKER:** You are only repeating what he has said.

**SHRI BAPUSAHEB PARULEKAR:** One of the objects is...

**MR. DEPUTY-SPEAKER:** Why do you want this to be included?

**SHRI BAPUSAHEB PARULEKAR:** The reason is that it is absolutely necessary that if a mandatory provision of the Central Act is violated by a person like a Chief Minister who is supposed to protect the Central laws, it is necessary that this should be discussed and we should be given an opportunity to request the government to take action against the Chief Minister not under the criminal law but by removing him.

**SEVEAL HON. MEMBERS** rose.

**MR. DEPUTY-SPEAKER:** If every one of you wants to participate, it is

not possible. Dr. Subramaniam Swamy... I am not allowing anybody else. You do not question me...

(Interruptions)

**DR. SUBRAMANIAM SWAMY:** Will you please ensure silence?

**SHRI HARIKESH BAHADUR:** Half an hour is allotted... You are violating the rules...

(Interruptions)

**MR. DEPUTY-SPEAKER:** I am not permitting anybody else.

**SHRI HARIKESH BAHADUR: \*\***

**MR. DEPUTY SPEAKER:** Don't record. ...Please be serious. The time of the House is very precious. If you waste one minute, you are wasting Rs. 400 in a poor country like ours.

**DR. SUBRAMANIAM SWAMY:** I have an amendment. I beg to move:

"That for the original motion substitute

"That this House refer back the 22nd report of Business Advisory Committee to the said Committee for its failure to include two items:

(a) National Slum Policy.

(b) Bombay Suburban Railway Services" (2)

Now they are laughing. Bombay people are dying and they are laughing. This is how you care for Bombay. First this House has been promised a number of times by the Minister of Works and Housing who also happens to be the Minister for Parliamentary Affairs sitting there and smiling like a cat, that this House... Is cat unparliamentary, Sir?

**MR. DEPUTY-SPEAKER:** You said only 'like a cat'. You did not call him 'as a cat'. You only said 'like a cat'. This is Parliamentary.

**SHRI MALLIKARJUN:** The elders are having wisdom and emotion and they love children. What gender has the cat?

**PROF. K. K. TEWARY (Buxar):** If I say that the dog is afraid of the cat, then how will you take it?

**DR. SUBRAMANIAM SWAMY:** Sir, the Minister just now intervened to say as to how do you know the gender when I called him as a cat?

Anyway, Sir, this hon. Minister has promised that this House shall debate the national slum policy. We have been told this in the very first day. What is happening in Bombay? Two-thirds of people in Bombay are living in slum like condition. There is no money with State Government. Most of it has gone, well, I won't say, where.

**MR. DEPUTY-SPEAKER:** Your constituency consists of Tamilians.

**DR. SUBRAMANIAM SWAMY:** In my constituency 75 per cent of people are in slums. There are lots of Tamilians also.

**MR. DEPUTY-SPEAKER:** You got our votes. I know it.

**DR. SUBRAMANIAM SWAMY:** Shri Antulay is now troubling.

**MR. DEPUTY-SPEAKER:** Please do not bring name.

**DR. SUBRAMANIAM SWAMY:** He removed the slums.

**MR. DEPUTY-SPEAKER:** That is being done by the Government. You are a very learned man. Why do you bring in the personality? This is the action of the Government—Bombay Government, Maharashtra Government.

**MR. SUBRAMANIAM SWAMY:** There is no Bombay Government—Maharashtra Government.

**MR. DEPUTY-SPEAKER:** Try to avoid the name.

**DR. SUBRAMANIAM SWAMY:** All right. I shall not name him. The Maharashtra Chief Minister has ordered demolition of slums in a random manner. The Supreme Court had to intervene. Now, this House must debate the great drama, the sad and tragic drama that is being enacted there. In Bombay, the people are sleeping on the streets. They do not have bath rooms. Even if they want to have bath rooms, they do not have cement. So, the question is; this House must discuss the national slum policy. This is point number one.

My second point is: most of the poor people live outside Bombay and they come by the suburban railway service to Bombay and have to work. The Suburban railway service is in the state of collapse. The General Manager, Central Railway says that Government is not providing any investment. The Planning Commission refused to give money. How can we go on like this? Therefore, there must be some time allotted for the discussion of Bombay Suburban Railway Services. Otherwise, there will be a massive demonstration of lakhs and lakhs of people which I shall lead which will cause a lot of problems to Government. So, if the Government gives me an assurance, I shall not press for my amendment. Otherwise, I shall.

**SHRI HARIKESH BAHADUR:** Sir, I beg to move:

That for the Original Motion, substitute:

That the 22nd report of the Business Advisory Committee be referred back to the Committee as it fails to include the following item:

In view of the postponement of Garhwal election...

**MR. DEPUTY-SPEAKER:** In every discussion, Garhwal should come,

**SHRI HARIKESH BAHADUR:**

This is a very important issue. Why are they crying?

Sir, I had moved

That for the original motion, substitutes

"That the 22nd report of the Business Advisory Committee be referred back to the Committee as it fails to include the following item:—

In view of the postponement of Garhwal election, there should be an amendment in the electoral law so that elections may be held on announced dates" (3)

**MR. DEPUTY-SPEAKER:** It is very clear.

**SHRI HARIKESH BAHADUR:**

The birth day of Jawaharlal Nehru—14th November—was chosen by this ruling party to assassinate the democracy in Garhwal. That is the beginning of the entire process. Garhwal has no representation continuously ever since this Parliament started functioning in the year 1980—January, in the month of May, Shri Bahuguna resigned. After that, there is no person representing the people of Garhwal. That is why many people of Garhwal have started the satyagraha. Every day they are being arrested. But, this Government does not want to take note of this and they do not want to say anything about this matter. This matter was raised several times in this House and it was said that this discussion would be allowed. But, I find that in this Business Advisory Committee Report nothing has been mentioned regarding Garhwal. Therefore, Sir, this matter should be taken up immediately in the next week. I would like to urge upon the Minister that he should see that this matter is discussed in this House next week.

प्रो० अजित कुमार मेहता (समस्तीपुर)  
उपाध्यक्ष महोदय, मैं बिजनेस एडवाइजरी

कमेटी की 22वीं रिपोर्ट निम्नलिखित दो विषयों को सम्मिलित करने के लिए वापिस करने का प्रस्ताव करता हूँ—

पहला विषय है कि उत्तरी बिहार के सर्वांगीण विकास के लिए हर संभव प्रयास और दूसरा है बिहार के उत्तरी करनपुरा कोयला खानों के क्षेत्र में, जहाँ हिन्दुस्तान का करीब-करीब 46 प्रतिशत कोयला है, एक सुपर थर्मल पावर स्टेशन बनाने के बारे में।

मैं कहना चाहूंगा कि उत्तर बिहार कृषि प्रधान क्षेत्र है, यहाँ बढ़ती हुई आबादी के साथ कृषि पर अत्यधिक दबाव बढ़ रहा है। कारण यह है कि अधिकांश लोग अपनी जीविका के लिए कृषि पर निर्भर हैं, इसलिए इस क्षेत्र में उद्योगों का स्थापित करना बड़ा आवश्यक है।

मैं समस्तीपुर का वर्णन करूंगा, यहाँ उद्योगों के नाम से केवल 3 कारखाने हैं। 2 चीनी मिलों के और एक जूट मिल का और एक छोटा सा कारखाना कामज का भी है जो हमेशा बीमार रहता है। कुछ दिन पहले यहाँ पर ग्रेफाइट फैक्टरी स्थापित करने की योजना बनी थी, उसके लिए भूमि अर्जित कर ली गई थी, लेकिन स्थिति यह है कि जमीन खाली पड़ी है और कारखाना भी स्थापित नहीं हो रहा है। दोहरी हानि इस तरह से ही रही है, न जमीन से पैदावार हो रही है और न फैक्टरी लग रही है जिस से कुछ भी नहीं निकल रहा है।

मैं प्रस्ताव करता हूँ कि इस इलाके के सर्वांगीण विकास के लिए यहाँ कृषि पर आधारित उद्योगों की स्थापना होनी चाहिए और उद्योगों को चलाने के लिए कांटी में बिजली घर का निर्माण भी



[प्रो० अजित कुमार मेहता]

होना चाहिए। पहले की योजना के अनुसार इसमें 1982 में बिजली का प्रोडक्शन आरम्भ होने वाला था।

उत्तरी करणपुर कोयला क्षेत्र में सुपर थर्मल पावर स्टेशन की स्थापना के लिए कारण यह है कि यहां पर हिन्दुस्तान का करीब-करीब 46 प्रतिशत कोयला है और कोयले का सीमा इतना ऊपर है कि उस पर ओवर-वर्डन भी अधिक नहीं है। सिंगरौली के कोयला सीमा पर जितना ओवर-वर्डन है, उस से यहां ओवर-वर्डन कम ही है। अतः कोयला खनन की लागत कम है।

इसलिए मैं प्रस्ताव करता हूँ कि अगले सप्ताह के कार्यक्रम में इसको इन्क्लूड कर लिया जाए कि वहां पर सुपर थर्मल पावर स्टेशन स्थापित किया जाए।

15.00 hrs.

SHRI MALLIKARJUN: Sir; fortunately Prof. Dandavate, Dr. Subramaniam Swamy, Shri Harikesh Bahadur and Prof. Ajit Kumar Mehta are all members of the Business Advisory Committee. Government has come before the House bringing the recommendations of the Business Advisory Committee for allocation of time. So far as the Substitute Motions presented by the hon. Members are concerned these can be discussed in the next meeting of the Business Advisory Committee. They can convince the Committee on any matter that they would like to speak. So, I do not think there is any justification for referring the Motion back to the Business Advisory Committee.

MR. DEPUTY SPEAKER: I shall now put Prof. Madhu Dandavate's Amendment to the vote of the House.

The question is:

That for the original motion, substitute

"That the 22nd Report of the Business Advisory Committee presented to the House on 2nd December, 1981 be referred back to the Committee since it fails to include the issue of violation of section (3) of 'The Emblems' and Names (Prevention of Improper use) Act, 1950, in registering the 'Indira Gandhi Pratibha Pratishthan' under the Chairmanship of Shri A. R. Antulay, without securing the previous permission of the Central Government to use the Prime Minister's name for the Pratishthan". (1)

*The Lok Sabha divided.*

(Division No. 3)

15-13 hrs.

AYES

Azmi, Dr. A. U.  
 Basu, Shri Chitta  
 Bhim Singh, Shri  
 Dandavate, Prof. Madhu  
 Giri, Shri Sudhir  
 Halder, Shri Krishna Chandra  
 Harikesh Bahadur, Shri  
 Jatiya, Shri Satyanarayan  
 Kadiyan, Shri P. K.  
 Mehta, Prof. Ajit Kumar  
 Mirdha, Shri Nathu Ram  
 Mukherjee, Shrimati Geeta  
 Ngangom Mohendra, Shri  
 Pal, Prof. Rup Chand  
 Pandit, Dr. Vasant Kumar  
 Parulekar, Shri Bapusaheb  
 Rajda, Shri Ratansinh  
 Roy, Dr. Saradish  
 Saha, Shri Ajit Kumar  
 Shastri, Shri Ramavatar  
 Shejwalkar, Shri N. K.  
 Singh, Shri B. D.  
 Suraj Bhan, Shri  
 Swamy, Dr. Subramaniam  
 Varma, Shri Ravindra

Varma, Shri R. L. P.

Zaina| Abedin, Shri

**NOES**

\*Alluri, Shri Subhash Chandra Bose

Appalanaidu, Shri S. R. A. S.

Azad, Shri Bhagwat Jha

Bansi Lal, Shri

Bhakta, Shri Manoranjan

Bhatia, Shri R. L.

Birbal, Shri

Chandra Shekhar Singh, Shri

Chaudhary, Shri Manphool Singh

Chennupati, Shrimati Vidya

Choudhari, Shrimati Usha Prakash

Dabhi, Shri Ajitsinh

Walbir Singh, Shri

Dev, Shri Sontosh Mohan

Era Anbarasu, Shri

Era Mohan, Shri

Faleiro, Shri Eduardo

Ghufraan Azam, Shri

Jaffer Sharief, Shri C. K.

Jain, Shri Bhiku Ram

Jitendra Prasad, Shri

Kosalram, Shri K. T.

Kuchan, Shri Gangadhar S.

Mahajan, Shri Vikram

Mallick, Shri Lakshman

Mallikarjun, Shri

Mallu, Shri Anantha Ramulu

Mandal, Shri Dhanik Lal

Mayathevar, Shri K.

Mishra, Shri Umakant

Misra, Shri Nityananda

Muthu Kumaran, Shri R.

Nagina, Rai, Shri

Naik, Shri G. Devaraya

Namgyal, Shri P.

Nandi Yellaiah, Shri

Nikhra, Shri Rameshwar

Palaniappan, Shri C.

Panday, Shri Kedar

Panika, Shri Ram Pyare

Pardhi, Shri. Keshao Rao

Patil, Shri A. T.

Patil, Shri Veedendra

Patnaik, Shrimati Jayanti

Phulwariya, Shri Virda Ram

Pilot, Shri Rajesh

Ram, Shri Ramswaroop

Ramulu, Shri H. G.

Rane, Shrimati Sanyogita

Ranga, Prof. N. G.

Rao, Shri M. S. Sanjeevi

Rawat, Shri Harish Chandra Singh

Reddy, Shri K. Brahmananda

Reddy, Shri M. Ram Gopal

Satya Deo Singh, Prof.

Sethi, Shri Arjun

Shakyawar, Shri Nathuram

Shanmugam, Shri P.

Sharma, Shri Kali Charan

Sharma, Shri Mundar

Singaravadiyel, Shri S.

Solanki, Shri Babu Lal

Subba, Shri P. M.

Sultanpuri, Shri Krishan Dutt

Sunder Singh, Shri

Tewary, Prof. K. K.

Thakur, Shri Shivkumar Singh

Trilok Chandra, Shri

Tripathi, Shri R. N.

Vairale, Shri Madhusudan

Verma, Shrimati Usha

Vyas, Shri Girdhari Lal

Yazdani, Dr. Golam

Zainul Basher, Shri

\*He voted by mistake from a wrong seat and later informed the speaker accordingly.

THE DEPUTY-SPEAKER: Subject to correction the result\* of the Division is:

Ayes: 27

Noes: 74

The Noes have it. The Motion is negated.

*The Motion was negated.*

MR. DEPUTY-SPEAKER: Dr. Subramaniam Swamy, do you want to press your amendment to be put to the vote of the House?

DR. SUBRAMANIAM SWAMY: Let the hon. Minister make a conciliatory statement on my amendment. Let the hon. Minister show some consideration to my amendment.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): I will bring it to the notice of the Business Advisory Committee.

DR. SUBRAMANIAM SWAMY: In view of this I seek leave of the House to withdraw my amendment.

MR. DEPUTY-SPEAKER: Is it the pleasure of the House that the Amendment moved Dr. Subramaniam Swamy be withdrawn?

*Amendment No. 2 was by leave, withdrawn.*

MR. DEPUTY-SPEAKER: I shall now put amendment No. 3 moved by Shri Harikesh Bahadur to the vote of the House.

*Amendment No. 3 was put and negated.*

MR. DEPUTY-SPEAKER: I shall now put Amendment No. 4 moved by Prof. Ajit Kumar Mehta to the vote of the House.

*Amendment No. 4 was put and negated.*

MR. DEPUTY-SPEAKER: The question is:

"That this House do agree with the Twenty-second Report of the Business Advisory Committee presented to the House on the 2nd December, 1981."

*The motion was adopted.*

15.13 hrs

MATTERS UNDER RULE 377

(i) NEED TO GIVE EMPLOYMENT TO LOCAL UNEMPLOYED YOUTH IN MIRZAPUR DISTRICT OF UTTAR PRADESH.

श्री राम प्यारे पन्तिका (रावर्टस गंज) :  
उपाध्यक्ष महोदय, मैं नियम 377 के अधीन निम्नलिखित विषय की श्रीर सरकार का ध्यान आकर्षित करता हूँ :

उत्तर प्रदेश के जनपद मिर्जापुर में इस समय शिक्षित तथा अशिक्षित बेरोजगारों की संख्या काफी बढ़ी हुई है यद्यपि इस जनपद में सरकारी तथा गैर सरकारी स्तर पर अनेक औद्योगिक संस्थान स्थापित हैं और हो रहे हैं। सरकार की निश्चित घोषित नीति के अनुसार जिन व्यक्तियों की भूमि ली जाती है उनको अनिवार्य रूप से सेनायोजित करने का प्रबन्ध है परन्तु मिर्जापुर में इस नीति का पालन नहीं हो रहा है। फलस्वरूप यहाँ बेरोजगारी बढ़ रही है। अनेक परिवोजनाओं में जमीन तथा अन्य सम्पत्तियाँ अधिग्रहीत कर ली जा रही हैं लेकिन उनको व्यवस्थित ढंग से पुनर्वासित नहीं किया जा रहा है। इसलिए मैं सरकार का ध्यान बेरोजगारी जैसी विकट समस्या की ओर आकर्षित करना चाहता हूँ और सरकार से आश्वासन चाहता हूँ कि इस क्षेत्र में एक तिहाई

\*The following Members also recorded their Votes:

Ayes: Sarvashree Vijay Kumar Yataw, Ram Lal Rahi, Mohammed Ismail, Chandra Pal Singh, Ranjit Sonkar Shastri and Ajit Bag.

Noes: Sarvashree Ramnath Dubey, Gulsher Ahmed, Rasabehari Hehera.